

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**DFR NO. 795 OF 2019**

**Dated : 25<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Clean Solar Power (Chitradurga) Pvt. Ltd. ... Appellant(s)**  
**Versus**

**Telangana State Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Nishant Talwar

Counsel for the Respondent(s) : ----

**ORDER**

Finally, four weeks time is granted to the applicant/appellant to cure the defects i.e. on or before 25.10.2019, failing which, the instant appeal stands dismissed without reference to the Bench.

List the matter on **18.11.2019**, subject to curing the defects.

**(S.D. Dubey)**  
**Technical Member**  
*vt/pk*

**(Justice Manjula Chellur)**  
**Chairperson**